

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2854  
ANSWERED ON:14.03.2000  
UNAUTHORISED ENCROACHMENT  
CHANDRA NATH SINGH

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the attention of the Government has been drawn to the newsitem regarding raising of illegal colonies in Delhi by land mafia in nexus with Government officials appearing in Dainik Jagaran dated 13.2.2000 to 23.2.2000;
- (b) if so, the facts reports therein; and
- (c) the action taken by the Government to smash such encroachment and to clear the public land and agriculture land?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI BANDARU DATTATREYA )

(a): Yes, Sir.

(b): The facts reported in the news item referred to in part(a) of the Question relate to raising of illegal/unauthorised colonies, mushrooming of slums in Delhi, encroachment on Government lands and Gaon Sabha lands and misuse of agricultural land by land mafia.

(c): Any illegal construction/encroachment is liable for action under the prevailing laws. Action is taken to remove such encroachments etc. under relevant Municipal Acts/Delhi Development Act/Delhi Land Reforms Act, 1954 whenever the same is brought to the notice of the concerned authorities.